

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 1705
(TO BE ANSWERED ON 09.12.2015)

CORRUPTION IN RURAL AREAS

Ä1705. SHRI TARIQ ANWAR:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government is aware of a Survey conducted by the Centre for Media Studies in regard to rise in corruption in rural areas of the country and if so, the details thereof;
- (b) the percentage of rural areas affected by corruption in the country, State-wise;
- (c) whether the Union Government has taken any specific steps to check corruption in the rural areas; and
- (d) if so, the details thereof and the ranking of States in the country according to the corruption index of the said survey?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (d): The Government has not sponsored any survey regarding rise in corruption in rural areas of the country through the Centre for Media Studies. However, it was reported in media that the Centre for Media Studies has conducted some survey on corruption in rural areas.

The Central Government is fully alive and committed to implement its policy of "Zero Tolerance against Corruption" and has already taken several measures to combat corruption including corruption in rural areas and improve the functioning of Government. These include:

- (i) The Prevention of Corruption Act, 1988;
- (ii) Enactment of Right to Information Act, 2005;
- (iii) Enactment of Lokpal and Lokayuktas Act, 2013;
- (iv) Enactment of Whistle-blowers Protection Act, 2011;
- (v) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (vi) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major procurement activities; State Governments have also been advised to adopt Integrity Pact in major procurements;
- (vii) Introduction of e-Governance and simplification of procedures and systems;
- (viii) Issue of Citizen Charters;
- (ix) Ratification of United Nations Convention against Corruption (UNCAC) in 2011;
- (x) Placing of details of immovable property returns of all Members of the All India Services and other Group-A officers of the Central Government in the public domain;
- (xi) Setting up of 92 additional Special Courts exclusively for trial of CBI cases in different states.
